

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.3098/2017

New Delhi, this the 8th day of September, 2017

Hon'ble Ms. Praveen Mahajan, Member (a)

1. Manjeet Kaur
Aged 61 years
W/o late Hakim Singh.

2. Bhupinder Singh
Age 36 years
S/O Late Hakim Singh
Both R/o Quarter No.C-3/225
Lodhi Colony, New Delhi. Applicant

(By Advocate:Shri Jagat singh)

VERSUS

Union of India through
Secretary, Ministry of Urban Development
Shastri Bhawan, New Delhi. Respondent.

(By Advocate:Shri Vijendra Singh)

ORDER (ORAL)

Heard learned counsel for the applicant for some time.

On going through the OA, it is seen that the court of District and Session Judge vide their order dated 05.07.2017 have already directed the applicants to vacate the government accommodation quarter no.C-3/225, Lodhi Colony, New Delhi by 05.09.2017. It has also been directed that in case, the said government accommodation is not vacated the respondents shall take appropriate action in accordance with law. In view of the same, the OA lacks merits and is dismissed.

**(Praveen Mahajan)
Member (A)**

